

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

OA No. 438/2025

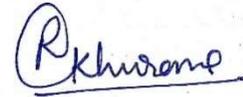
News Item titled "Illegal dumping site, emerges near Sultanpur National Park in Gurugram" appearing in The Hindustan times dated 14.08.2025.

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Filed By:

Date: 27.11.2025



Rahul Khurana, Advocate
Counsel for Respondent no.1

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News Item titled "Illegal dumping site, emerges near Sultanpur National Park in Gurugram" appearing in The Hindustan times dated 14.08.2025.

**REPLY ON BEHALF OF RESPONDENT No.1 HARYANA
STATE POLLUTION CONTROL BOARD**

MOST RESPECTFULLY SHOWETH:-

1. "This Original Application is registered suo-motu on the basis of the news item titled "Illegal dumping site, emerges near Sultanpur National Park in Gurugram" appearing in The Hindustan Times dated 14.08.2025".
2. That a complaint on this issue received in this office on portal of Twitter X regarding illegal dumping site in question. Accordingly Show Cause Notice was issued to the Municipal Corporation, Manesar, Gurugram for taking appropriate action vide this office letter no. HSPCB/GRS/2025/1886 dated 28-08-2025.
3. That a meeting was convened under chairmanship of the Divisional Commissioner, Gurugram on 29.10.2025 Wherein it was committed on behalf of the Commissioner, MC, Manesar that waste will be cleared from dumping site before filing of affidavit in Hon'ble NGT.
4. That vide letter dated 20.11.2025 (**Annexure-R-1**), the MC Manesar submitted reply to SCN dated 28.08.2025 describing

circumstances of creating present site, stoppage of dumping of waste and removal of waste form site in question to site at Sector-8, IMT, Manesar for processing and disposal.

5. That this office visited the site in question on 21-11-2025 and during visit it was observed that at present there is no dumping of any type of waste. Photographs are attached as **Annexure-R-2**.

The Reply is submitted for kind consideration of this Hon'ble Tribunal. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.

Place: Gurugram
Dated: 27.11.2025



**Regional Officer HSPCB,
Gurugram Region (S)**

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AFFIDAVIT

I, Krishan Kumar, Regional Officer, Haryana State Pollution Control Board, Gurugram (South) aged about 54 years do hereby solemnly affirm and state as under:-

- 1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit as authorized representative of Respondent No.1
- 2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.

Deponent

Verification:

Verified at Gurugram on 27th day of November 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

Deponent



NOTARY Register No.366

Date.....27/11/25

ATTESTED

N.K DABUR Regd. No. 17506
Advocate & Notary
Distt Court, Gurugram (Hr.) India

27 NOV 2025

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From

Commissioner
Municipal Corporation, Manesar

To

The Regional Officer
Gurugram Region (S)
Haryana State Pollution Control Board
3rd Floor, HSIIDC Complex, IMT Manesar, Gurugram
E-Maill hspcbrogrs@gmail.com

Memo No. MCM/EESBM /2025/2310

Dated: 20/11/2025

Subject: - Reply to the Show Cause Notice.

With reference to your office letter No. HSPCB/GRS/2025/1886 dated 28.08.2025 in respect to the subject cited above, it is informed that the Municipal Corporation, Manesar was constituted vide Haryana Government Notification No. SO-58/HA-16/1994-S3/2020 dated 24-12-2020 from the boundaries of 30 village of Manesar (copy enclosed) and since inception of Municipal Corporation Manesar, the municipal solid waste has been dumped at the Sector-8 IMT Manesar site.

That, it is submitted that after June 2023, in absence of contract in effect for processing of waste, garbage continued to be collected at Sec-8 site due to which the site was overloaded.

That despite multiple efforts to identify suitable land parcels in areas such as Garhi-Harsaru, Wazirpur, Bhangrola etc., all proposed locations have been met with strong public objections, rendering them unviable. In the absence of an alternate site, it was the compulsion of answering respondent to start the temporarily dumping of waste at site of village Garhi Harsaru w.r.t. some areas.

That now processing of waste at Sector-8, IMT, Manesar is in force. Dumping of solid waste at Garhi site in question was stopped and the Municipal Corporation, Manesar has cleared /vacated the Village Garhi site by lifting the waste to the current site at Sector-8, IMT Manesar for processing and disposal. Current photographs alongwith google locations of cleared /vacated the Village Garhi site are enclosed herewith for your kind perusal.

In view of the above submissions, the subject show cause notice may kindly be withdrawn, in the interest of justice.


for Commissioner
Municipal Corporation,
Manesar



